

34/2

OA 1392/88

2

2-3-90

Honble K. obayya - A.M  
Honble J. P. Sharma - J.M

No one is present for  
the applicant, the case is  
adjourned to 3-5-90 for  
orders.

J.M.

A.M.

OR  
In compliance with  
Honble court order  
dated 2-3-90 submitted  
for order on 3-5-90

24/4

3.5.90 lawyers are not attending  
the court after lunch.  
Put up tomorrow

Boe

Hon' Mr P.S. Habeeb Mohd, A.M.

Hon' Mr J.P. Sharma, J.M.

4/5/90

None is present for the parties.

An opportunity was given to the applicant to file  
amendment application within a week. An-other  
opportunity is being given to file the same. If the  
amendment application is filed, the respondents  
shall file counter affidavit within 4 weeks thereafter.  
In case amendment is not filed, the applicant shall  
~~for~~ forfeit his right of filing the same.

List this case for further orders on 19.7.90.

J.M.

A.M.

(sns)



EB

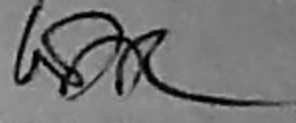
Amendment Application  
has not been filed later.  
Submitted before Hon'ble  
Court on 19-7-90 for  
further order.

11/7/90.

19-7-1990: Hon'ble Mr. KJ Raman, AM,  
Hon'ble Mr. DK Agrawal, JM

None appeared for the applicant. The case is  
dismissed for want of prosecution.

Dep  
(J.M.)

  
(A.M.)

ES/

6.8.96

Copy of order

Issued  
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